The Nagaland Retirement from Public Employment Act, 2007. (Act No. 1 of 2008).

Received the assent of the Governor of Nagaland on 13/01/2008 and published in the Nagaland Gazette Extraordinary dated: 22nd of September, 2008.

An -Act-

To further amend the Nagaland Retirement from Public Employment Act, 1991.

It is hereby enacted in the fifty eight year of the Republic of India as follows:-

Short title Extent and Commencement

- This Act may be called the Nagaland Retirement From Public Employment (Amendment) Act, 2007.
 - (2) It extends to the whole of the State of Nagaland.
 - (3) It shall deemed to have come into force with effect from 15th November 2007.
- 2. For section 3 of the Nagaland Retirement from Public Employment Act, 1991 (here after referred to as the Principal Act).

Amendment of Section 3

The existing entry shall be substituted by the following.

- "Section 3(1): Not withstanding anything contained in any rule or orders for the time being in force, a person in public employment shall hold from the date of this joining public employment until he attains the age of sixty years".
- 3. For section 3 of the principal Act, the following shall be substituted namely:

Retirement from Public Employment

"3(2) All person under public employment shall retire on the afternoon of the last day of the month in which he attains the age of sixty years".